

(b) The representation has been carefully considered; and it has been decided not to amend the orders already issued.

UPLIFT OF BACKWARD CLASSES

*1943. **Ch. Raghbir Singh**: Will the Minister of **Home Affairs** be pleased to state the amount of grants for the uplift of the Backward Classes given to Uttar Pradesh so far?

The Deputy Minister of Home Affairs (Shri Datar): No grants have hitherto been given for "Backward Classes" as such. The report of the Backward Classes Commission set up under Article 340 of the Constitution has just been received and a list of Backward Classes will be drawn up after Government have considered this report. In the meantime certain grants have been made specifically for the removal of untouchability, welfare of ex-criminal tribes, welfare of such tribes as have not been treated as Scheduled Tribes and for the development of certain backward areas not formally recognised as Scheduled areas. The total amount granted to the Government of Uttar Pradesh so far under these heads amounts to Rs. 29.65 lakhs.

NATIONAL SAMPLE SURVEY ORGANISATION

*1951. **Thakur Jugal Kishore Sinha**: Will the Minister of **Finance** be pleased to lay a statement on the Table of the House showing the results achieved so far in the Savers' Preference Survey and the Sample Survey of Manufacturing Industries which were undertaken by the National Sample Survey Organisation?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): The Savers' Preference Survey has been completed; the report has not been published but copies will be made available to the Library of Parliament shortly.

The data collected in the course of Manufacturing Industries Surveys are yet under tabulation. Copies of the Report when ready will be made available to Parliament.

ACCOMMODATION IN CANTONMENTS

*1952. **Shri Bhagwat Jha Azad**: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that the house-owners in Cantonment areas have compulsorily to rent their houses to the military authorities; and

(b) if so, the reasons therefor?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, when required to do so under the Cantonments (House Accommodation) Act, 1923.

(b) Cantonments are primarily meant for the residence of military personnel and Government is the owner of most of the lands in Cantonments. The OC Station has therefore been empowered under the above Act to appropriate houses required for the accommodation of military officers where necessary.

UNIVERSITY EDUCATION COMMISSION

*1954. **Shri Krishnacharya Joshi**: Will the Minister of **Education** be pleased to state the reason for not taking steps to place University Education in the Concurrent List as recommended by University Education Commission?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The matter is under consideration.

लिंगनाइट से तेल

*१९५४. श्री बिभूति मिश्र : क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने यह ज्ञानने के लिये कि लिंगनाइट (भू-कोयले) में तेल निकाला जा सकता है, कोई परीक्षण कराया है ; और

(ख) यदि हाँ, तो बड़े पैमाने पर तेल निकालने का कार्य कब तक प्रारम्भ हो जायगा ?